

Shri S. S. More: I am sorry, Sir.

DISPLACED PERSONS IN HOMES AND INFIRMARIES

*1667. **Dr. Ram Subhag Singh:** Will the Minister of **Rehabilitation** be pleased to state:

(a) the number of displaced persons from West Pakistan living in homes and infirmaries in different States at present; and

(b) whether it is a fact that steps are to be taken shortly in all the States to weed out able-bodied displaced persons from those homes and infirmaries?

The Minister of Rehabilitation (Shri A. P. Jain): (a) 24,289.

(b) Yes.

Dr. Ram Subhag Singh: May I know, Sir, how many able-bodied D. Ps. have been already discharged from such homes and infirmaries?

Shri A. P. Jain: I want notice.

Dr. Ram Subhag Singh: May I know, Sir, whether any alternative accommodation would be provided to them?

Shri A. P. Jain: Yes.

Dr. Ram Subhag Singh: What about rehabilitation benefits?

Shri A. P. Jain: They are entitled to rehabilitation benefits.

Sardar Hukam Singh: May I know, Sir, whether displaced persons from Kashmir from out of the camps for which the Government of India are responsible are also admitted to these homes and infirmaries, or whether there are different homes?

Shri A. P. Jain: Displaced persons from Kashmir are not the direct responsibility of the Government of India. Of course, we are maintaining a camp for these persons in Yole. The Ministry of Rehabilitation is helping the States Ministry in maintaining this camp.

Sardar Hukam Singh: Is it the administration of the camp alone that is the responsibility of the Government of India or the settlement of those refugees as well?

Shri A. P. Jain: Also the settlement.

MICA MINES LABOUR WELFARE FUND

*1669. **Shri N. P. Sinha:** (a) Will the Minister of **Labour** be pleased to state whether any steps have been taken to implement the provisions of

the Mica Mines Labour Welfare Fund Act, 1946?

(b) If so, what works have been done so far and at what places in Bihar?

(c) Has any amount been paid to any "owner, agent or manager of a Mica Mine" as contemplated in Section 3, Sub-Section 2(b) of the Act?

The Minister of Labour (Shri V. V. Giri): (a) Yes.

(b) a statement is placed on the Table of the House. [See Appendix VIII, annexure No. 8].

(c) Not so far.

Shri N. P. Sinha: One of the provisions of the same Act makes it mandatory for the Central Government to issue statements of account annually. Has that been done?

Shri V. V. Giri: I think so, Sir.

Shri Nambiar: May I know, Sir, whether it is a fact that there is a large-scale unemployment of mica mine workers in Andhra and other places due to slump?

Shri V. V. Giri: I do not know about it.

Shri Nambiar: May I know, Sir, what steps have been taken to improve the situation of the newly introduced hammer which creates a lot of accidents in mica mines?

Mr. Speaker: I think he is going into a much wider question.

Shri Nana Das: May I know, Sir, the progress of welfare work done at the Kudur mica mines?

Shri V. V. Giri: Kindly read the statement that has been placed on the Table. You will know it.

Shri S. C. Samanta: The statement says that housing construction for maternity and child welfare has just begun. May I know, Sir, what intermediate arrangements have been made?

Shri V. V. Giri: Intermediate arrangements have been made with the aid of certain dispensaries and hospitals.

PROVIDENT FUND SCHEME FOR LABOUR

*1670. **Ch. Raghubir Singh:** Will the Minister of **Labour** be pleased to state:

(a) whether it is a fact that Government have started a compulsory Provident Fund Scheme in glass factories in Uttar Pradesh; and

(b) if so, what is the average amount contributed by the owner of the factory towards the Provident Fund of each labourer?

The Minister of Labour (Shri V. V. Giri): (a) and (b). No compulsory Provident Fund Scheme has been started by Government in glass factories in Uttar Pradesh. The Employees Provident Funds Act, 1952, which provides for the institution of provident funds for employees in factories and other establishments does not, for the present, apply to glass factories.

Ch. Raghubir Singh: May I know, Sir, whether the Government contemplate to start it in the near future?

Shri V. V. Giri: They do not contemplate it at present, but certainly they will be constantly examining this question.

Shri Nambiar: May I know, Sir, whether Government are proposing to ask the employers to contribute towards some gratuity or any other fund connected to the provident fund in view of the fact that there is no compulsory provident fund?

Shri V. V. Giri: That question does not arise out of this. I want notice.

Shri Velayudhan: May I know, Sir, whether the Government are contemplating a provident fund scheme for all these industries?

Shri V. V. Giri: It has already been stated to what industries this provident fund scheme applies.

पश्चिमी पाकिस्तान स्थित संपत्तियों के क्लेम

*१६७३. **सेठ गोविन्द दास :** (क) क्या पुनर्वासि मंत्री यह बतलाने की कृपा करेंगे कि पश्चिमी पाकिस्तान में रह गयी संपत्तियों के लिये प्राप्त हुए क्लेमों की राशि क्या है ?

(ख) बंगाल को छोड़ शेष भारत में निष्क्रमणार्थी संपत्तियों की कुल मल्य-राशि क्या है ?

(ग) क्या पश्चिमी पाकिस्तान में रह जाने वाली संपत्तियों के मालिकों के

क्लेमों के भुगतान के लिये किसी योजना को अंतिम रूप दिया गया है ?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Information cannot be supplied at this stage.

(b) Valuation of evacuee properties is in progress and this information cannot be supplied.

(c) The question of giving recompense to displaced persons for property left in West Pakistan is under consideration.

सेठ गोविन्द दास : क्या मैं यह जान सकता हूँ कि यह हिसाब कितने दिनों से बन रहा है और इस के कब तक बन जाने की आशा की जा सकती है ?

श्री ए०पी० जैन : यह हिसाब जनवरी सन् १९५१ से बन रहा है और मैं ने यहीं पर यह कहा था कि तीन महीने के अन्दर सितम्बर के आखिर तक बन जायगा ।

पुनर्वासि-व्यय

*१६७४. **सेठ गोविन्द दास :** क्या पुनर्वासि मंत्री यह बतलाने की कृपा करेंगे कि विस्थापित व्यक्तियों के पुनर्वासि के ऊपर १५ अगस्त १९४७ से ३१ मार्च १९५२ तक व्यय की गयी कुल राशि क्या है ; और

(ख) निम्न राज्यों के तत्संवादी आंकड़े क्या हैं :

(१) दिल्ली राज्य ; और

(२) पंजाब राज्य ?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Rs. 146.34 Crores.

(b) (i) Rs. 13.64 Crores.

(ii) Rs. 24.86 Crores.

सेठ गोविन्द दास : सन् १९५२ के मार्च से लेकर सन् १९५३ के मार्च तक और कितना रुपया इस सम्बन्ध में खर्च करने का इरादा है ?